

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 31st August, 2020.

No. LJ(A) 79/2000/Pt.VI/10 – The Governor of Meghalaya is pleased to confer the following powers to the District & Sessions Judge, North Garo Hills District, Resubelpara as follows: -

1. Member of the Claims Tribunal under Motor Vehicles Act, 1988.
2. Special Judge, NDPS.
3. Special Judge, Prevention of Corruption Act, 1988.
4. Presiding Officer of Tribunal under Industrial Tribunal Act, 1947.
5. Special Court under the Electricity Act, 2003.
6. Wakf Tribunal under Wakf Act, 1995.
7. Special Court under Protection of Children from Sexual Offences Act 2012
8. Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

Sd/-

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No. LJ(A) 79/2000/Pt.VI/10-A,

Dated, Shillong the 31st August, 2020.

Copy to :-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The District & Sessions Judge, North Garo Hills District, Resubelpara.
3. The Deputy Commissioner, North Garo Hills District, Resubelpara.
4. The Superintendent of Police, North Garo Hills District, Resubelpara.
5. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
6. The Public Prosecutor, North Garo Hills District, Resubelpara.
7. DEO, Law Department for uploading the Notification in the Department Website.
8. Guard file.

By Order etc.,

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department

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